

By e-mail

**HIGH COURT OF TRIPURA
AGARTALA**

No.F.11(4)-HC/2024/20555-77

From: P. Chakraborty,
Registrar (Admn., P&M)

To

1. The Registrar General, **Allahabad High Court, Allahabad, Pin- 211001;**
2. The Registrar General, **Andhra Pradesh High Court, Amaravati, Pin-500066;**
3. The Registrar General, **High Court of Bombay, Maharashtra, Pin-400032;**
4. The Registrar General, **Chhattisgarh High Court, Bilaspur, Pin-495001;**
5. The Registrar General, **Delhi High Court, Delhi, Pin- 110003;**
6. The Registrar General, **Calcutta High Court, Kolkata, Pin-700001;**
7. The Registrar General, **Gauhati High Court, Guwahati, Pin-781001;**
8. The Registrar General, **Manipur High Court at Imphal, Pin-795002;**
9. The Registrar General, **Meghalaya High Court, Shillong, Pin- 793001;**
10. The Registrar General, **Gujarat High Court, Ahmedabad, Pin- 380060;**
11. The Registrar General, **Himachal Pradesh High Court, Shimla, Pin-171001;**
12. The Registrar General, **High Court of Jammu & Kashmir, Pin- 190001;**
13. The Registrar General, **Jharkhand High Court at Ranchi, Pin- 834002;**
14. The Registrar General, **High Court of Karnataka, Bengaluru, Pin- 560001;**
15. The Registrar General, **High Court of Kerala, Kochi, Pin- 682031;**
16. The Registrar General, **Madhya Pradesh High Court, Jabalpur, Pin- 482002;**
17. The Registrar General, **High Court of Madras, Chennai, Pin-600104;**
18. The Registrar General, **Orissa High Court, Cuttack, Pin- 753002;**
19. The Registrar General, **Patna High Court, Bihar, Pin- 800001;**
20. The Registrar General, **Punjab & Haryana High Court, Chandigarh, Pin- 160001;**
21. The Registrar General, **Rajasthan High Court, Jodhpur, Pin- 342001;**

22. The Registrar General, **Sikkim High Court, Gangtok, Pin-737101;**
23. The Registrar General, **High Court of Uttarakhand, Nainital, Pin- 263001;**
24. The Registrar General, **High Court of Telangana, Hyderabad, Pin- 50066.**

Dated, Agartala, the 31st August, 2024

Subject: Circulation of the Advertisement No.02/2024 dated 31.08.2024 for filling up 01(one) vacant post in Grade-I of the Tripura Judicial Service by direct recruitment.

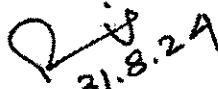
Madam/ Sir,

I am directed to enclose herewith the **Advertisement No.02/2024, dated 31.08.2024** alongwith the Syllabus of the Written Examination for filling up 01(one) vacant post in Grade-I of the Tripura Judicial Service with a request to circulate the same to the Bar Association of your High Court and the Courts subordinate to your High Court.

The last date for submission of online application is **23.09.2024 (upto 4 PM).**

Yours sincerely,

Encl: **As stated (4 sheets)**


(P. Chakraborty)
Registrar (Admn.,P&M)

HIGH COURT OF TRIPURA AGARTALA

No.F.11 (4)-HC/2024/20514

Dated, Agartala, the 31st August, 2024

Advertisement No.02/2024

(For recruitment in Grade-I of Tripura Judicial Service)

Online applications are invited from the eligible practising Advocates of reserved category (Scheduled Tribes & Scheduled Castes) who are Indian Citizens and who have attained the age of 35 years & have not attained the age of 48 years as on the last date fixed for the receipt of online application and having at least seven years practice in Courts of Civil and Criminal jurisdiction as on the last date fixed for receipt of application for filling up of **01(one)** vacancy in **Grade-I of Tripura Judicial Service** in accordance with the provisions of the Tripura Judicial Service Rules, 2003 (as amended up to date) in the Revised Pay as Level J-5 of New Pay Matrix Table-1 as per Memorandum No.1(1)/SECY/LAW/MISC/2019/145-58 dated 30.09.2022 issued by the Law Department, Government of Tripura) plus other allowances as admissible under the Rules in force.

The post is for reserved category. Number of post advertised is likely to be increased or decreased.

If no suitable candidate is found from the reserved category as aforesaid, the post may be filled up by the candidate other than those of the Scheduled Tribe and Scheduled Caste as per rules.

Therefore, willing eligible practicing Advocates of Un-reserved category who are Indian Citizens and who have attained the age of 35 years & have not attained the age of 45 years and having at least seven years practice in Courts of Civil and Criminal jurisdiction as on the last date fixed for the receipt of online application may also apply for the post.

ST/ SC candidates of other States should apply as general candidate along with application fees prescribed for general candidate.

The application fee for UR category applicant is **Rs.2000/-** (Rupees two thousand only) and **Rs.1000/-** (Rupees one thousand only) for reserved category (ST/SC) applicant. Fees once deposited will not be refunded or adjusted for any other recruitment in future. Candidates are to deposit fees by using Credit Card (Visa/Master/Rupay), Net Banking, Debit Card(Visa/Master/Rupay), Wallets & Cash Cards & UPI only. No other mode of payment will be accepted. Bank charges may apply.

The candidates shall have to appear in the Written Examination and Viva Voce at their own expenses as and when called for. **Mere selection would not per se entitle a candidate to claim appointment.**

If any candidate directly or indirectly try to influence the recruiting authority by any means, his/her candidature will be disqualified for appointment.

General category candidates who obtain 60% or more marks and candidates belonging to Scheduled Tribes/ Scheduled Castes who obtain 50% or more marks in the Written Examination shall be eligible for Viva Voce.

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(J. M. Murasing)
I/C. Registrar General

IMPORTANT NOTES

i) Online Application:

- a) Candidates have to submit application through Online Application Portal only. The High Court will not entertain any hard copy application. Before submission of online application, the candidates are to read the Instructions carefully in the '**How to Apply**' segment of the Online Application Portal.
 - b) Online Application Portal will be available on the High Court website (<https://thc.nic.in>) from **02.09.2024 to 23.09.2024 (upto 4 p.m.)**. To apply the candidates have to click on the '**Recruitment [Online Application]**' tab in the Home page of the High Court's website.
 - c) Candidates should avoid submitting multiple applications. However, due to any unavoidable circumstances, if any candidate submits multiple applications then he/she must ensure that the application with latest Registration Number is complete in all respect.
 - d) In case of multiple applications, the application with the latest Registration Number shall only be entertained by the High Court and fee paid against one Registration Number shall not be adjusted against any other Registration Number.
- ii) Candidates who score qualifying marks or more in the Written Examination will be asked for scrutiny of original marks-sheets/ certificates/documents. If the candidate fulfils the criteria of his/her candidature then he/she will be eligible for Viva Voce.
- iii) The candidates already in Government Services shall apply either through proper channel or attach '**No-Objection Certificate**' from his/her employer.

Submission of online application in the final form	From 02.09.2024 to 23.09.2024 (upto 4:00 p.m.)
Date of Written Examination	Will be notified later on.
Date of downloading of Call Letter	Will be notified later on.
Centre, time and duration of the examination	Will be mentioned in the Call Letter.

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(J. M. Murasing)
I/C. Registrar General

**HIGH COURT OF TRIPURA
AGARTALA**

**SYLLABUS OF THE WRITTEN EXAMINATION AND INTERVIEW FOR DIRECT
RECRUITMENT TO GRADE-I OF THE TRIPURA JUDICIAL SERVICE**

WRITTEN EXAMINATION

- i) **PAPER – I:** One paper of 100 marks (duration not less than 2 hours) to test the General Knowledge, aptitude, intelligence, test of comprehension and expression of law and General English including Essay Writing on legal topic and information technology.
- ii) **PAPER-II:** One paper of 100 marks (duration not less than 2 hours) regarding objective questions and problems of law as regards the Transfer of Property Act, Civil Procedure Code, Code of Criminal Procedure, Indian Evidence Act, Indian Penal Code and Limitation Act.
- iii) **PAPER-III:** One paper of 100 marks (duration not less than 2 hours)– consisting of Judgment writing (Paper Book to be supplied) – Legal theories on jurisprudence, provision of the Constitution of India.

NOTE: - (The candidate is expected to refer to the relevant decisions of the Apex Court and the High Court while writing answers in Paper II & III.)

INTERVIEW

Interview: - Viva-voce – 50 marks.

Language proficiency Test

- (1) A person who did not have Bengali as one of the subjects in his Secondary, Higher Secondary or equivalent examination, on appointment, shall have to pass the language proficiency test in Bengali within two years of his entry into service;
- (2) The examination will be of one standard with marks allotted and time allotted in each group as follows:-

Details of Subject	Full Marks	Time allotted
(a) Conversation & reading	40	15 minutes
(b) Translation	30	1 hour
(c) Dictation	30	30 minutes
Total	100	1 hour 45 minutes

- (3) Except as provided in the Tripura Judicial Service Rules, 2003, procedure for conducting such proficiency test in Bengali shall be regulated by the relevant provisions of the Tripura Civil Services (Training and Departmental Examination) Rules, 1975, as in force in the State.

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(J. M. Murasing)
I/C. Registrar General